

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## EASTERN ZONE BENCH, KOLKATA

## ORIGINAL APPLICATION NO. 110/2024/EZ

Tribunal on its Own Motion

Re.: Illegal water land fill up at BMC Ward No.2,  
Narayanpur, Rajarhat,

..... Applicant(s)

- Versus-

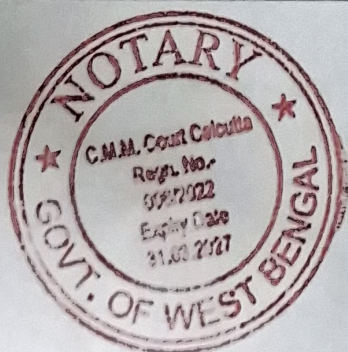
The State of West Bengal &amp; Ors.

...Respondent(s)

Affidavit on behalf of the instant respondent no. 3 i.e., the DistrictMagistrate, North 24 ParganasINDEX

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Filed by:

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH, KOLKATA**  
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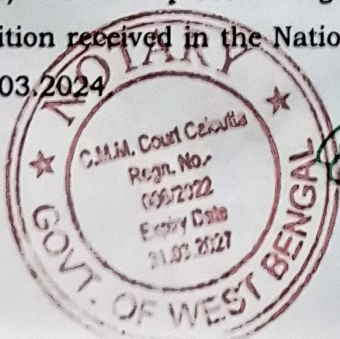
The State of West Bengal & Ors.

...Respondent(s)

**Affidavit on behalf of the instant respondent no. 3 i.e., the District**  
**Magistrate, North 24 Parganas**

I, Sri Sharad Kumar Dwivedi, son of Hriday Narayan Dwivedi, aged about 44 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate, North 24 Parganas, District- North 24 Parganas, Pin-700124, do hereby solemnly verify and say as follows: -

1. That I am the District Magistrate, North 24 Parganas and herein, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That from the solemn order dated 05.07.2024, it appears:
  - i) That the present Original Application has been registered in view of a letter petition received in the National Green Tribunal, Eastern Zone Bench, Kolkata, on 14.03.2024



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ii) That the allegation in the letter petition is that there is a body of water standing in Ward No.2, Narayanpur, Uttarayan (Cycle Factory Ground), Bidhannagar Municipal Corporation, Kolkata - 700136, P.S.-Narayanpur, P.O.- Rajarhat Gopalpur, North 24 Parganas, West Bengal and the said body of water is Danga and is being filled-up by anti-social elements.

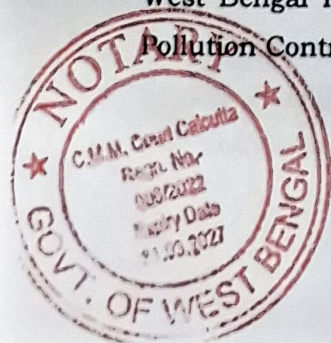
iii) That it has further been claimed that the land area of the said body of water measures about 2 acres and almost 50% of the said area has been filled-up.

3. That on 05.07.2024, considering the allegations made, the Hon'ble Tribunal constituted a committee comprising of the following Members: -

- (i) Senior Scientist, Odisha State Pollution Control Board.
- (ii) Municipal Commissioner/Senior Officer, Bidhannagar Municipal Corporation.
- (iii) District Magistrate, North 24 Parganas, or his representative not below the rank of Additional District Magistrate.

4. That, thereafter, the Hon'ble Tribunal had directed the committee constituted, to visit the site in question and submit its factual and action taken report with regard to the allegations made and for the purpose of the matter the District Magistrate, North 24 Parganas, was made Nodal Office for all logistic purposes and for filing the Report of the Committee on affidavit.

5. That during the next date of hearing on 20.08.2024, the Hon'ble Tribunal by way of direction corrected the paragraph 10 of the solemn order dated 05.07.2024 to the extent that, the committee member (i) shall have to be read as 'Senior Scientist, West Bengal Pollution Control Board' in place of 'Senior Scientist, Odisha State Pollution Control Board'.



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6. That on 20.08.2024, the Hon'ble Tribunal was gracious enough to grant, on prayer, further four weeks' time for filing the Committee Report on affidavit.

7. That, thus being empowered in pursuance of the solemn order dated 05.07.2024 and 20.08.2024 passed by the Hon'ble Tribunal in the present matter, the instant affidavit is being submitted.

8. That in anticipation of the actual designation of the "member (i)" of the constituted committee, as was corrected by way of direction passed by the Hon'ble Tribunal on 20.08.2024, a notice fixing the date of enquiry on 19.07.2024, vide Memo No. Law/(F-NGT/34/24)/2097(2)/DL&LRO(N)/2024 Dated 15.07.2024 was issued by the District Land and Land Reforms Officer, North 24 Parganas and the enquiry of the committee was conducted on 19.07.2024 inter-alia in the presence of the representatives from the end of District Magistrate, North 24 Parganas, West Bengal Pollution Control Board and Bidhannagar Municipal Corporation.

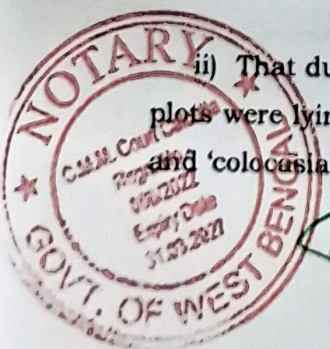
9. That it is humbly submitted before the Hon'ble Tribunal that though the enquiry has already been conducted on 19.07.2024, however, the preparation of the official enquiry report of the committee is under process and due for completion after reopening of regular office works subsequent to the ongoing puja vacation and the deponent humbly craves leave before the Hon'ble Tribunal for filing the official enquiry report of the committee by way of filing a further affidavit in supplementing the present affidavit

10. That though the official enquiry report of the committee is still awaiting completion, however, without specification, prima-facie it has been identified that the subject site inter-alia comprises of the following schedule of land:

i) Mouza - Gopalpur, J.L. No. 2

Plot No. 633/1332 (Total Area - 22 Decimal), Recorded Classification - Danga  
Plot No. 628 (Total Area - 72 Decimal), Recorded Classification - Shali/Itkhola

ii) That during enquiry it was primarily observed that some part of the said two plots were lying as low land filled with shallow water covered with 'water hyacinth' and 'colocasia' and the rest part was lying as 'danga'.



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iii) That from an enquiry report submitted by the revenue inspector attached with the Office of the Block Land and Land Reforms Officer, Rajarhat, it appears that there is allegation of illegal filling up of approximately 19 decimal of land and out of which 8 decimal is known to have restored by the Bidhannagar Municipal Corporation. Copy of the notice dated 15.07.2024 and R.I. enquiry report along with sketch map is enclosed herewith and marked as annexure - 'R/1 colly'.

11. That at this juncture, it appears necessary to place before the Hon'ble Tribunal regarding a self-same matter filed before the Hon'ble High Court, Calcutta being WPA No. 13845 of 2024 in the matter of Narayanpur Pukur Bachao Committee & Ors. - Vs - State of West Bengal & Ors.

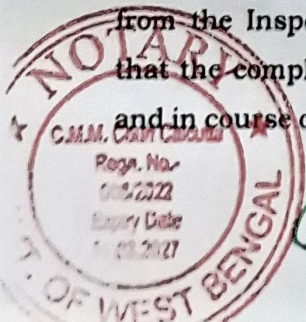
12. That in the said matter the Hon'ble Single Bench comprising of the Hon'ble Justice Amrita Sinha, vide solemn order dated 16.05.2024 has inter-alia found the following:

(i) "The petitioner alleges illegal filling up of a water body at Narayanpur, Uttarayan, Ward No.2, Bidhannagar Municipal Corporation."

(ii) "Pursuant to a complaint lodged, the District Land & Land Reforms Officer, North 24 Parganas drawn the attention of the Block Land & Land Reforms Officer, Rajarhat on 18th April, 2024 about the illegal filling up of the water body. From the communication made by the District Land and Land Reforms Officer, North 24 Parganas, it appear that direction was passed for lodging of FIR with further direction to restore the water body and realizing the cost from the violators."

(iii) "The District Land & Land Reforms Officer by a letter dated 18th April, 2024 has communicated to the Commissioner, Bidhannagar Municipal Corporation regarding monitoring of the water body to prevent the same from being filled up."

(iv) "Learned advocate representing the State respondents has obtain instruction from the Inspectorin-Charge under the Bidhannagar Commissionerate mentioning that the complaint of illegal filling up of water body was taken up for consideration and in course of investigation, two persons were arrested and forwarded to the learned



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ACJM, Barrackpore. The case has ended in charge sheet being Narayanpur Police Station C.S. No.63 of 2024 dated 30th April, 2024 under Section 17A of the West Bengal Inland Fisheries Act, 1984.”

(v) “A further case being Narayanpur Police Station Case No.57 of 2024 dated 21st March, 2024 has been registered under Section 4D of the West Bengal Land & Land Reforms Act, 1955. The report mentions that the Block Land & Land Reforms Officer has supervised for removal of the garbage from the water body and converted it into water as it earlier was.”

(vi) “Learned advocate for the petitioner submits that the water body is a huge one and only a portion of the same has been restored.”

(vii) “From the documents annexed to the writ petition, the description or the specification of the water body cannot be ascertained. The water body appears to be part of the East Kolkata Wetlands. The wetlands is liable to be zealously protected for maintaining the ecological balance of the society.”

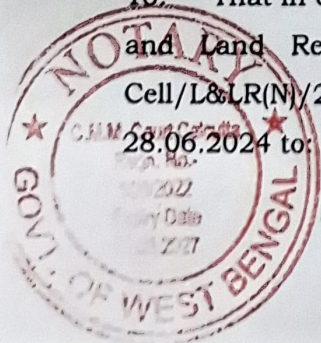
(viii) And thereafter, the Hon’ble Bench of the Hon’ble High Court directed that, “For proper identification of the water body which the petitioner alleges to be filled up, let a spot inspection be conducted at the instance of the District Magistrate, Barasat upon prior notice to the petitioner in the presence of the District Land & Land Reforms Officer, the Chief Technical Officer of the State Wetlands Authority, the representatives of the Bidhannagar Municipal Corporation and the representatives of the department of Fisheries.”

That the said matter is lying pending before the Hon’ble High Court, Calcutta.

The online copy of the solemn order dated 16.05.2024 of the Hon’ble High Court, Calcutta is enclosed herewith and marked as annexure – ‘R/2’.

13. That in compliance with the above order dated 16.05.2024, the District Land and Land Reforms Officer, North 24 Parganas, vide Memo No. 1601/L-Cell/L&LR(N)/2024 Dated 13.06.2024, issued notice fixing the date of enquiry on

28.06.2024 to:



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- (i) The Chief Technical Officer of the State Wetland Authority
- (ii) The Chairman, Bidhannagar Municipal Corporation
- (iii) The Assistant Director of Fisheries, North 24 Parganas, Barasat

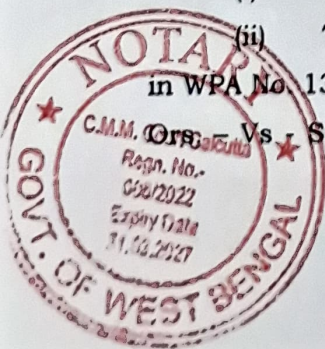
Copy of the said notice dated 13.06.2024 is annexed herewith and marked as annexure - 'R/3'.

14. That the Commissioner, Bidhannagar Municipal Corporation was also requested from the end of the District Land and Land Reforms Officer, North 24 Parganas to send his representative during the above-stated enquiry vide Memo No. 1605/L-Cell/L&LR(N)/2024 Dated 14.06.2024. Copy of the letter dated 14.06.2024 is annexed herewith and marked as annexure - 'R/4'.

15. That the Sr. Law Officer & E.O. Asst. Secy (law) to the Government of West Bengal, Department of Fisheries, Aquatic Resources and Fishing Harbours, vide No. 1636 - Fish/FI - 37012(15)/7/2024 - SECTION(FI) Dated, Kolkata, the 19<sup>th</sup> June, 2024, referring the solemn order dated 16.05.2024 in WPA No. 13845 of 2024 in the matter of Narayanpur Pukur Bachao Committee & Ors. - Vs - State of West Bengal & Ors. has intimated the Assistant Director of Fisheries, North 24 Parganas that he has been nominated to represent the said committee for inspection of the plots in question. Copy of the said letter dated 19.06.2024 is annexed herewith and marked as annexure - 'R/5'.

16. That, considering the above facts and circumstances of the matter the kernel of the present Lis appears to be based on the following issues:

- (i) That the plot nos. mentioned above are not classified as water-body.
- (ii) That Hon'ble Justice Amrita Sinha, vide solemn order dated 16.05.2024 in WPA No. 13845 of 2024 in the matter of Narayanpur Pukur Bachao Committee & Ors. Vs State of West Bengal & Ors. has observed that "From the documents



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annexed to the writ petition, the description or the specification of the water body cannot be ascertained.”

(iii) That during enquiry on 19.07.2024, some part of the said two plots were found lying as low land filled with shallow water covered with 'water hyacinth' and 'colocasia' and the rest part was lying as 'danga'.

17. That, considering the above issues, it was felt that, the technical expertise of the authorities from the Department of Fisheries, Aquatic Resources and Fishing Harbours, is required for ascertaining the nature of the site and its description vis a vis specification.

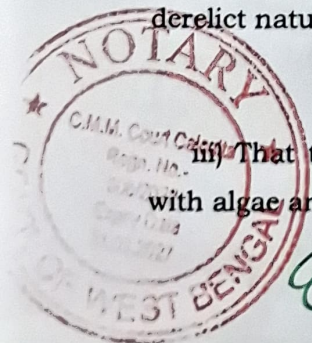
18. That in view of the above, awaiting the report of the Assistant Director of Fisheries, North 24 Parganas in this regard, a further communication vide Memo No. F/34/24/3682/L-Cell/L&LR(N)/2024 Dated 24.09.2024 was made by the District Land and Land Reforms Officer, North 24 Parganas, requesting therein to ascertain the nature of the subject premises. Copy of the letter dated 24.09.2024 is annexed herewith and marked as annexure - 'R/6'.

19. That in response to the above referred letter of communication the Assistant Director of Fisheries, North 24 Parganas, has sent an enquiry report regarding the nature of the subject site/water-body vide his office memo no. 811 dated 04.10.2024 and the findings of the enquiry report is as follows:

i) That in pursuance of the letter dated 24.09.2024 of the District Land and Land Reforms Officer, North 24 Parganas, the Assistant Director of Fisheries, North 24 Parganas has caused an enquiry on the matter on 04.10.2024, through the Fisheries Extension Officer, Rajarhat Block.

ii) That the subject site was found during enquiry as, water-body, in semi-derelict nature.

iii) That the subject water-body was found weed infested, completely choked with algae and different types of aquatic flora.



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iv) That from technical point of view it has been asserted in the said enquiry report that Pisciculture in such water-body may be possible if proper management of the said water-body is done. The copy of the said enquiry report of the Assistant Director of Fisheries, North 24 Parganas dated 04.10.2024 along with annexures are annexed herewith and marked as annexure - 'R/7 Colly'.

20. That considering the enquiry reports, observations and findings of the Hon'ble High Court, Calcutta in the said self-same matter, it appears evident:

i) That the subject site, although has been found in semi-derelect condition, is no-doubt a water-body in nature.

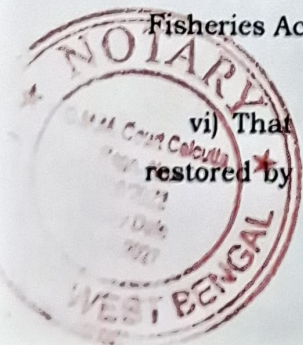
ii) That the derelect condition of the said water-body is inter-alia largely due to infestation with weed, algae and aquatic flora.

iii) That some parts of the site are lying as 'Danga', which may have resulted from illegal filling up of the same, however, no recent filling up of the site, was observed during enquiry.

iv) That from the solemn order dated 16.05.2024, passed by the Hon'ble Single Bench comprising of the Hon'ble Justice Amrita Sinha of the Hon'ble High Court, Calcutta in the said self-same matter, it appears that two persons were arrested and charge sheet being Narayanpur Police Station C.S. No.63 of 2024 dated 30th April, 2024 under Section 17A of the West Bengal Inland Fisheries Act, 1984 has already been placed in the matter vis a vis a further case being Narayanpur Police Station Case No.57 of 2024 dated 21st March, 2024 has been registered under Section 4D of the West Bengal Land & Land Reforms Act, 1955.

v) That thus both the authorities under the W.B.L.R. Act, 1955 and Inland Fisheries Act, 1984 have proceeded in accordance with their prevailing jurisdiction.

vi) That it appears, some part of the 'Danga/filled up' part has already been restored by the Bidhannagar Municipal Corporation, however, the rest filled up as



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well as semi-derelict part of the water-body needs to be restored and consequently needs to be maintained and managed by the competent authority in connection with the present site.

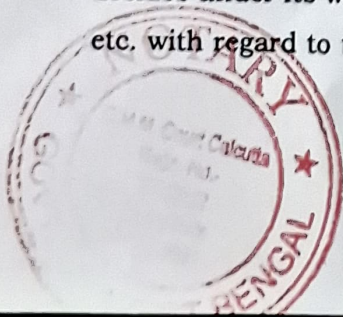
21. That The West Bengal Inland Fisheries Act, 1984 has been provided for the conservation, development, propagation, protection, exploitation and disposal of inland fish and fisheries in West Bengal and for matters connected therewith or incidental thereto.

22. That in exercise of the power conferred under the clause (ii) of section 2 of The West Bengal Inland Fisheries Act, 1984, the Hon'ble Governor has been pleased to authorize the following authorities, vide notification no. 1748-Fish/C-I/9R-03/2017 Dated, Kolkata, the 20<sup>th</sup> July, 2017 of the Department of Fisheries, Aquatic Resources and Fishing Harbours, to be competent authority under the said Act.

- i. Municipal Commissioner/Commissioner/Executive Officer of Municipal Corporation/Municipalities/Notified area authority within their respective jurisdiction.
- ii. District Magistrate within their respective revenue districts **except the municipal areas mentioned above.**

Copy of the said notification dated 20.07.2017 is annexed herewith and marked as annexure - 'R/8'.

23. That it is further humbly submitted before the Hon'ble Tribunal that, relying on the technical report of the authorities from the Department of Fisheries, Aquatic Resources and Fishing Harbours, the subject site appears to be a water-body capable of being pisciculture and the subject site falling under Ward No. 2 of the Bidhannagar Municipality, competent authority from the said Municipality may proceed as per the mandate of the above stated Notification and in case the said competent authority decides under its wisdom to proceed for restoration and/or management, protection etc. with regard to the subject water-body, District Civil Administration of North 24



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Parganas would extend all necessary assistance within its statutory as well as regional jurisdiction.

24. That the deponent at this juncture again prays for liberty before the Hon'ble Tribunal for filing the committee report on affidavit by way of filing a supplementary affidavit on the next date of hearing fixed by the Hon'ble Tribunal.

25. That the deponent expresses uttermost veneration for the Hon'ble Tribunal and shall ever be bounded by the order (s) passed by the Hon'ble Tribunal in the matter as deem fit by the Hon'ble Tribunal.

26. That the statements made in paragraph 1 is true to my knowledge and paragraph 2 to 8 and 10 to 22 are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Sharad Kumar Dwivedi.

Prepared in my office

Deponent is known to me

Identified by me


Advocate

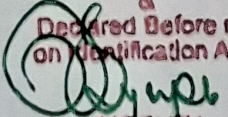
**Verification**

I, Sharad Kumar Dwivedi, son of Sri Hriday Narayan Dwivedi, District Magistrate and District Collector, North 24 Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the                      day of October, 2024.

Identified by me  
Advocate

  
**N. DASGUPTA**  
Notary  
Regn. No. 008/2022  
3, Bankshal Street  
Calcutta-700001

Sharad Kumar Dwivedi  
Deponent  
**SOLEMNLY AFFIRMED**  
&  
Declared Before me  
on Identification Adv.  
  
**NOTARY**  
**N. DAS GUPTA**  
C.M.M. Court  
Gov. W.B. **15 OCT 2024**

**GOVERNMENT OF WEST BENGAL**  
**OFFICE OF THE DISTRICT LAND & LAND REFORMS OFFICER**  
**NORTH 24 PARGANAS**

Administrative Building, 3<sup>rd</sup> Floor, Barasat, North 24 Parganas, PIN 700124

Phone No.: 033 2584-6300 e-mailID: dllro.n24pgs@gmail.com

Memo No.: Law/(F-NGT/34/24)/2097(2)/DL&LRO(N)/2024

Dated: 15/7/2024

To

1. The Commissioner  
Bidhannagar Municipal Corporation
2. The Member Secretary  
WBPCB, Paribesh Bhawan  
Salt Lake, Kolkata - 106

Sub: Enquiry in connection with O.A. No. 11.0/2024/EZ (Suo Motu) in the matter of Re: **Illegal water land fill up at BMC Ward No. 2, Narayanpur, Rajarhat -Vs.- State of WB & Ors.**

Ref: (i) Order dated 05.07.2024 passed by the Hon'ble NGT, EZ Bench, Kolkata and  
(ii) Discussion in virtual meeting held on 12.07.2024

Respected Sir (s),

As discussed in the above referred virtual meeting dated 12.07.2024, a physical enquiry is going to be conducted on 19.07.2024 at 2.00 p.m. and you are requested to instruct your competent official(s) for attending the said field enquiry on the scheduled date and time.

Enclosure.: Reference order of the Hon'ble NGT.

Yours faithfully,

**District Land & Land Reforms Officer**  
**North 24 Parganas, Barasat**

Memo No.: Law/(F-NGT/34/24)/2097(2)/1(2)/DL&LRO(N)/2024

Dated: 15/07/2024

Copy forwarded to the:-

1. CA to District Magistrate, North 24 Parganas, Barasat for the kind appraisal of District Magistrate, North 24 Parganas.
2. BL & LRO, Rajarhat, North 24 Parganas with a direction to participate in the physical enquiry alongwith his competent officials and report to this end.

**District Land & Land Reforms Officer**  
**North 24 Parganas, Barasat**

To  
The B.L & L.R.O  
In the Rank of Asst Director  
Rajarhat, North 24 Parganas.

**Sub: - Enquiry report regarding a newschannel reporting regarding illegal waterbody filling near Narayanpur of Gopalpur Mouza- J.L- 2.**

Sir,

As per your official order a field level inspection has been caused in connection with the above stated subject matter.

**Schedule:-**

Mouja:- Gopalpur J.L- 2

Plot No:- 633/1332 (total area- 22 dec.) ; 628 (total area 72 dec.)

Recorded classification :- 633/1332 – Danga ; 628- Shali/ itkhola

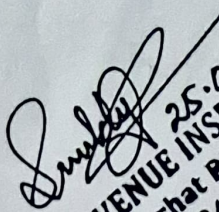
During our previous enquiry it was found the some portion of the plot number 628 & 633/1332 is a lowland filled with "water hyacinth" and "Kochu Gachh" and some portion is solid land.

As on 19.07.2024 ( after the restoration process by B.M.C ) it is found that out of total 19 dec. of alleged land filling, 8 dec. of land has been restored by BMC and the rest 11 dec of land is lying found as solid danga land (Approx.).

This is for your kind information and taking necessary action in this regard.

**Enclosure:-**

- 1) Sketch map
- 2) GPS Tagged image of the plot

  
25.07.24  
REVENUE INSPECTOR  
Rajarhat BL & LRO  
North 24 Parganas

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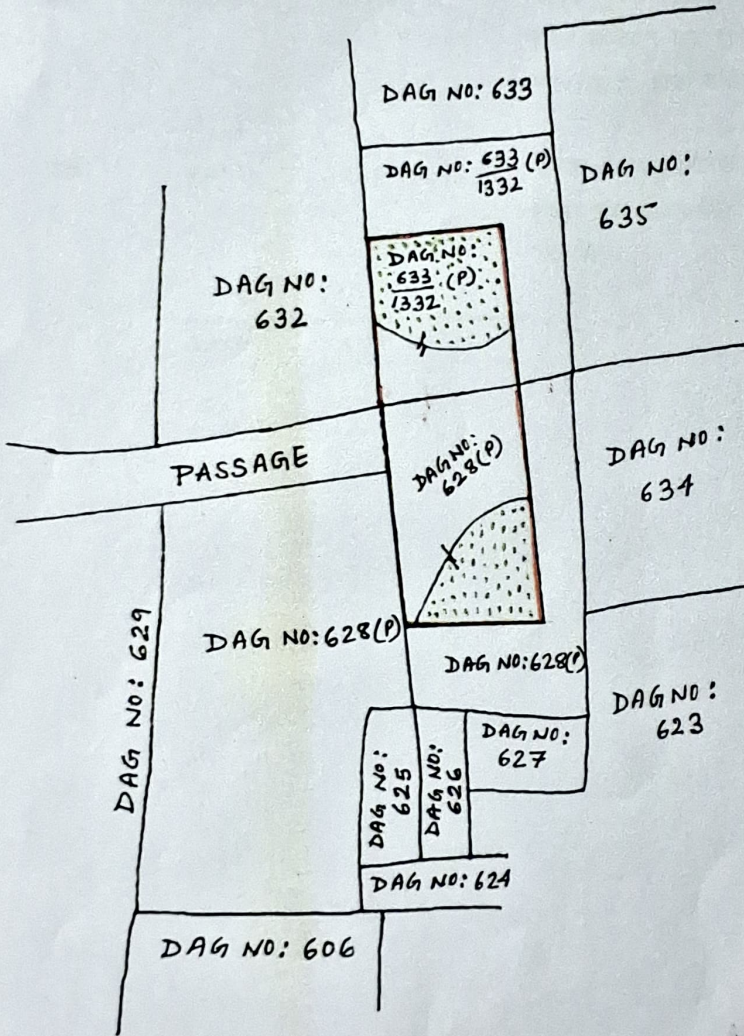
SITE PLAN OF MOUZA: GOPALPUR, J.L NO: 02, R.S/L.R DAG NO: 628, AREA: 72 DECIMAL AND R.S/L.R DAG NO: ~~633~~/~~1332~~, AREA: 22 DECIMAL, FILLING AREA FROM DAG NO: ~~633~~/~~1332~~ IS 9 DECIMAL (M/L) AND FILLING AREA FROM DAG NO: 628 IS 10 DECIMAL (M/L), RESTORE AREA IS 7-8 DECIMAL (M/L) UNDER RAJARHAT BLOCK, NORTH 24 PARGANAS.

N

RED MARK SHOWING FILLING AREA

GREEN MARK SHOWING RESTORE AREA

"NOT TO SCALE"



*[Signature]* 25.07.24  
 REVENUE INSPECTOR  
 RAJARHAT B.I.R. NO  
 NORTH 24 PARGANAS

*[Signature]*

AMIN  
R.O. RAJARHAT

পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



|                        |                |                      |
|------------------------|----------------|----------------------|
| জেলা- উত্তর ২৪ পরগণা   | ব্লক- রাজারহাট | [১৫০৭০০২]            |
| মৌজা- গোপালপুর         | জে.এল.নং- ২    | থানা- রাজারহাট       |
| দাগ নং- ৬৩৩/১৩৩২       | শ্রেণী- ডাঙ্গা | জমির পরিমাণ(এ)- ০.২২ |
| সাবেক দাগ নং- ৬৩৩/১৩৩২ |                |                      |

| খতিয়ান নং | শ্রেণী | অংশ    | অংশ পরিমাণ(এ) | স্বত্বের/লেসীর বিবরণ   | মন্তব্য |
|------------|--------|--------|---------------|--|---------|
| ৩২৩৩       | ডাঙ্গা | ০.৫০০০ | ০.১১০০        | সুনীল চন্দ্র ঘোষ<br>পিতা-পাঁচু গোপাল<br>সাং-নিজ  |         |
| ২২৫৪৫      | ডাঙ্গা | ০.৩৫৪২ | ০.০৭০০        | মিহির কুমার চ্যাটার্জী<br>পিতা-অবিনাশ চন্দ্র চ্যাটার্জী<br>সাং-২০/৭, রাজা মনীন্দ্র রোড, পাইকপাড়া, কোলকাতা:-৩৭ |         |
| ২৫০৬২      | ডাঙ্গা | ০.৬৮১৮ | ০.১৫০০        | মেসার্স জগন্নাথ সিমেন্ট ওয়ার্কস প্রা লি<br>পিতা-পঙ্ক ডাইরেক্টর<br>সাং-নিজ                                     |         |
|            |        | ১.৫৩৬০ | ০.৩৩          |  |         |

-1XA-  
Type Copy

29

Govt. of West Bengal  
Office of the Block Land & Land Reforms Officer

---Plot Information---

|                             |                       |                  |
|-----------------------------|-----------------------|------------------|
| District- North 24 Parganas | Block- Rajarhat       | [1507002]        |
| Mouza- Gopalpur             | J.L.No-2              | P.S.- Rajarhat   |
| Plot No.-633/1332           | Classification- Danga | Area (Acre)-0.22 |
| Sabek Plot No -633/1332     |                       |                  |

| Khatiyan No | Classification | Share of land | Area (Acre) | Details of Raiyat /lessee   | Remarks |
|-------------|----------------|---------------|-------------|---|---------|
| 3233        | Danga          | 0.5000        | 0.1100      | Sunil Chandra Ghosh<br>S/O- Panchu Gopal<br>Saang-Nijo  |         |
| 22545       | Danga          | 0.3542        | 0.0700      | Mihir Kumar Chatterjee<br>S/O-Abinash Chandra Chatterjee<br>Saang-20/7, Raja Manindra Road,<br>Paikpara, Kolkata-37 |         |
| 25062       | Danga          | 0.6818        | 0.1500      | Messers Jagannath Cement Works<br>Pvt. Ltd.<br>S/O -On behalf of Director<br>Saang- Nijo                            |         |
|             |                | <u>1.5360</u> | <u>0.33</u> |   |         |

For office use only

Page1 of 1

14/10/2024 01.38 PM

- 5 -

পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



|                      |                |                      |
|----------------------|----------------|----------------------|
| জেলা- উত্তর ২৪ পরগণা | ব্লক- রাজারহাট | [১৫০৭০০২]            |
| মৌজা- গোপালপুর       | জে.এল.নং- ২    | থানা- রাজারহাট       |
| দাগ নং- ৬২৮          | শ্রেণী- শালি   | জমির পরিমাণ(এ)- ০.৭২ |
| সাবেক দাগ নং- ৬২৮    |                |                      |

| খতিয়ান নং | শ্রেণী           | অংশ    | অংশ পরিমাণ(এ) | স্বামীর/লেসীর বিবরণ  | মন্তব্য |
|------------|------------------|--------|---------------|--|---------|
| ৪২/১       | শালি/পুরাতন পতিত | ০.১১৭৪ | ০.০৮০০        | অনিমা দাস<br>স্বামী-গৌরাজ প্রসাদ দাস<br>সাং-৪৭ জি,পোটারী রোড,কলিকাতা ১৫                          |         |
| ৩০৩০/৫     | শালি/ইটখোলা      | ০.২০৭৫ | ০.১৫০০        | সরোজ গুপ্তা<br>স্বামী-ভানু প্রতাপ গুপ্তা<br>সাং-এফ.পি. ১২৫, নিউ আলিপুর, কলিকাতা ৫০               |         |
| ৫৫৩১       | শালি/ইটখোলা      | ০.০৯৩৭ | ০.০৩০০        | রণজিত কুমার সাহা<br>পিতা-কৃষ্ণমোহন সাহা<br>সাং-AE-৫৪২, সল্টলেক, কলি-- ৬৪                         |         |
| ২৫০৬২      | শালি/ইটখোলা      | ০.৩৩৩৩ | ০.২৪০০        | মেসার্স জগন্নাথ সিমেন্ট ওয়ার্কস প্রা লি<br>পিতা-পক্ষে ডাইরেক্টর<br>সাং-নিজ                      |         |
| ২৫২২৫      | শালি/ইটখোলা      | ০.৩৪১৮ | ০.২৫০০        | রতন ঘোষ<br>পিতা-হরিশোহন ঘোষ<br>সাং-নিজ ২০১৮ সালের আপিল কেস নং ১৯৭ ২০১৯সালের রাজারহাট ল কেস নং ৮৯ |         |
|            |                  | ১.০৯৩৭ | ০.৭৫          |  |         |

- 15A -  
Type Copy

Govt. of West Bengal  
Office of the Block Land & Land Reforms Officer  
----Plot Information----

|                             |                       |                  |
|-----------------------------|-----------------------|------------------|
| District- North 24 Parganas | Block- Rajarhat       | [1507002]        |
| Mouza- Gopalpur             | J.L.No-2              | P.S.- Rajarhat   |
| Plot No.-628                | Classification- Shali | Area (Acre)-0.72 |
| Sabek Plot No -628          |                       |                  |

| Khatiyon No | Classification      | Share of land | Area (Acre) | Details of Raiyat /lessee   | Remarks |
|-------------|---------------------|---------------|-------------|---|---------|
| 42/1        | Shali/Puraton Patit | 0.1174        | 0.0800      | Anima Das<br>W/O- Gouranga Prasad Das<br>Saang-47 G, Pottery Road,<br>Kolkata 15  |         |
| 3030/5      | Shali/Itkhola       | 0.2075        | 0.1500      | Saroj Gupta<br>W/O- Bhanu Pratap Gupta<br>Saang- F.P. 125, New Alipore,<br>Kolkata 50                                   |         |
| 5531        | Shali/Itkhola       | 0.0937        | 0.0300      | Ranjit Kumar Saha<br>S/o - Krishnamohon Saha<br>Saang - AE-542, Salt Lake, Kol - 64                                     |         |
| 25062       | Shali/Itkhola       | 0.3333        | 0.2400      | Messers Jagannath Cement Works<br>Pvt. Ltd.<br>S/O -On behalf of Director<br>Saang- Nijo                                |         |
| 25225       | Shali/Itkhola       | 0.3418        | 0.2500      | Ratan Ghosh<br>S/o - Harimohon Ghosh<br>Saang - Nijo Appeal Case No.<br>197 of 2018 Rajarhat Law Case No.<br>89 of 2019 |         |
|             |                     | 1.0937        | 0.75        |   |         |

16.05.2024.  
PB  
Sl. No.7.  
Ct. No.24.

**WPA 13845 of 2024**

Narayanpur Pukur Bachao Committee & Ors.  
Vs  
State of West Bengal & Ors.

Mr. Samim Ahammed,  
Mr. A. maiti,  
Mr. Arka Ranjan Bhattacharya,  
Ms. Saloni Bhattacharya,  
Ms. G. Pervin.  
.....for the petitioners.  
Mr. Tirthankar Dey.  
.....for the BMC.  
Lalit Mohan Mahata, AGP  
.....for the State.

The petitioner alleges illegal filling up of a water body at Narayanpur, Uttarayan, Ward No.2, Bidhannagar Municipal Corporation.

Pursuant to a complaint lodged, the District Land & Land Reforms Officer, North 24 Parganas drawn the attention of the Block Land & Land Reforms Officer, Rajarhat on 18<sup>th</sup> April, 2024 about the illegal filling up of the water body. From the communication made by the District Land and Land Reforms Officer, North 24 Parganas, it appear that direction was passed for lodging of FIR with further direction to restore the water body and realizing the cost from the violators.

X

The District Land & Land Reforms Officer by a letter dated 18<sup>th</sup> April, 2024 has communicated to the Commissioner, Bidhannagar Municipal Corporation regarding monitoring of the water body to prevent the same from being filled up.

Learned advocate representing the petitioner submits that the police and the other respondent authorities are not taking proper steps to protect the water body from the hands of the land sharks.

Learned advocate representing the State respondents has obtain instruction from the Inspector-in-Charge under the Bidhannagar Commissionerate mentioning that the complaint of illegal filling up of water body was taken up for consideration and in course of investigation, two persons were arrested and forwarded to the learned ACJM, Barrackpore. The case has ended in charge sheet being Narayanpur Police Station C.S. No.63 of 2024 dated 30<sup>th</sup> April, 2024 under Section 17A of the West Bengal Inland Fisheries Act, 1984.

A further case being Narayanpur Police Station Case No.57 of 2024 dated 21<sup>st</sup> March, 2024 has been registered under Section 4D of the West Bengal Land & Land Reforms Act, 1955. The report mentions that the Block Land & Land Reforms Officer has supervised

~~18~~

X

for removal of the garbage from the water body and converted it into water as it earlier was.

Learned advocate for the petitioner submits that the water body is a huge one and only a portion of the same has been restored.

From the documents annexed to the writ petition, the description or the specification of the water body cannot be ascertained. The water body appears to be part of the East Kolkata Wetlands. The wetlands is liable to be zealously protected for maintaining the ecological balance of the society.

For proper identification of the water body which the petitioner alleges to be filled up, let a spot inspection be conducted at the instance of the District Magistrate, Barasat upon prior notice to the petitioner in the presence of the District Land & Land Reforms Officer, the Chief Technical Officer of the State Wetlands Authority, the representatives of the Bidhannagar Municipal Corporation and the representatives of the department of Fisheries.

The Inspector-in-Charge, Narayanpur Police Station shall deploy adequate police force at the time of spot inspection so that no disturbance or obstruction is caused.

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X<sup>4</sup>

The report of spot inspection by the District  
Land & Land Reforms Officer be placed before this  
Court on the adjourned date.

List this matter on 18<sup>th</sup> June, 2024.

**(Amrita Sinha, J.)**

GOVERNMENT OF WEST BENGAL  
OFFICE OF THE  
DISTRICT LAND & LAND REFORMS OFFICER  
NORTH 24-PARGANAS, BARASAT

Phone No. 033-2584-6301, Email : [dllro.n24pgs@gmail.com](mailto:dllro.n24pgs@gmail.com)

Memo No. .... / 160) /L-Cell/L&LR(N)/2024

Dated :- 13 / 06 / 2024

To

- 1) The Chief Technical Officer of the State Wetland Authority
- 2) The Chairman , Bidhannagar Municipal Corporation
- 3) The Assistant Director of Fisheries , North 24 Parganas, Barasat

Sub: Enquiry for proper identification of the water body of Gopalpur mouza i.c.w. WPA No.13845 of 2024 in the matter of Narayanpukur Bachao Committee & ors.- Vs-The State Of West Bengal.

Sir,

In compliance with the order of hon'ble High Court, dated: 16.05.2024 & for proper identification of the water body which is existing as on date and which the petitioner alleges to be filled up illegally needs to be verified. As such an enquiry will be conducted on 28.06.2024 at 12.30 PM in order to indentify the extent of water body that has been filled up.

Hence , you are requested to remain present during such enquiry and be part of the joint team of enquiry.

Schedule of property

Mouza: Gopalpur

J.L.No. 002

Plot No. 633-640

Yours faithfully,

District Land & Land Reforms Officer,  
North 24 Parganas, Barasat

Memo No. .... / 1601/1(7) /L-Cell/L&LR(N)/24

Date: 13 / 06 / 2024

Copy forwarded to,

- (1) The Inspector -in-Charge, Narayanpur Police Station for deploying adequate police force at the time of spot inspection so that no disturbance or obstruction is caused.
- (2) The Block Land & Land Reforms Officer, Rajarhat for being a part of this team regarding compliance of the Court Order.
- (3) Rajib Seth, T.A. to remain present
- (4) Representative of Narayan Pukur Bachao Committee, Azad Hind Pally, Monikhola, P.S. Narayanpur, Kol. 700136 for information
- (5) Dolly Das, D/O Late Niranjnan Das, resident of Uttarayan Abasan, Cycle Factory Math, Ward No. 2, Bidhannagar Corporation , District . North 24 Pgs, Kol.700136, for information.
- (6) Monica Saha, W/O Souvik Bhadra , resident of Uttarayan Abasan, Post. Rajarhat Gopalpur, Dist. North 24 Pgs, Kol . 700136, for information.
- (7) Gulsanwara Parvin, Advocate, C/O Samim Ahamed , Advocate, Bar Association, Room No. 1, High Court for information.

District Land & Land Reforms Officer,  
North 24 Parganas, Barasat



**GOVERNMENT OF WEST BENGAL  
OFFICE OF THE  
DISTRICT LAND & LAND REFORMS OFFICER  
NORTH 24-PARGANAS, BARASAT  
Phone No. 033-2584-6301, Email :[dllro.n24pgs@gmail.com](mailto:dllro.n24pgs@gmail.com)**

Memo No. .... / 1605 / L-Cell / L&LR(N) / 2024      Date... 14 / 06 / 2024

To  
The Commissioner  
Bidhannagar Municipal Corporation

Sub: WPA 13845 of 2024, This office earlier communication being memo number 1601 / L-Cell / L&LR(N) / 2024 dated 13.06.2024

Ref:- Requesting your presence during field enquiry to be conducted on 28.06.2024 at 12.30 P.M

Respected Sir,

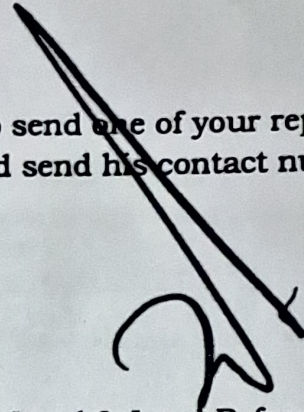
The Hon'ble High Court on 16.05.2024 while hearing the writ application has ordered that

*For proper identification of the water body which the petitioner alleges to be filled up let a spot inspection be conducted at the instance of the District Magistrate, Barasat upon prior notice to the petitioner in the presence of the District Land & Land Reforms Officer, the Chief Technical Officer of the State Wetlands Authority, the representatives of the Bidhannagar Municipal Corporation and the representative of the Department of Fisheries*

In the WPA the Respondent number 6 is Bidhannagar Municipal Corporation, Respondent number 7 is Municipal Commissioner, Bidhannagar Municipal Commissioner and Respondent number 8 is Board of Councillors, Bidhannagar Municipal Corporation.

The letter thus has been addressed to Chairman Bidhannagar Municipal Corporation. There has been delay in compliance mainly due to Parliamentary General Elections 2024

Now you are further and kindly requested to send one of your representative for the enquiry to be held on 28.06.2024 and send his contact number for future coordination.

A handwritten signature in black ink, consisting of a large, stylized 'R' or similar character, followed by a horizontal line and a small flourish.

District Land & Land Reforms Officer  
North 24 Parganas, Barasat

Doboinish  
21/06/24

R-6691  
24.06.24

## GOVERNMENT OF WEST BENGAL

Department of Fisheries, Aquaculture, Aquatic Resources and Fishing Harbours,  
I.T. Building (7<sup>th</sup> & 8<sup>th</sup> Floor),  
31, G.N. Block, Sector-V, Salt Lake City, Kolkata - 700 091.

No. 1636-Fish/ FI-37012(15)/7/2024-SECTION(FI)

Dated, Kolkata, the 19<sup>th</sup> June, 2024

From : Sr. Law Officer & E.O. Asst. Secy (law) to the Government of West Bengal.

To: The Assistant Director of Fisheries,  
North 24 Parganas.

Sub. : WPA No. 13845 of 2024 Narayanpur Pukur Bachao Committee & Ors. -Vs-  
State of West Bengal & Ors.

Sir,

The undersigned is directed to bring to your kind notice the details of the captioned Court Case referred to above that had come up for hearing on 16.05.2024 before Hon'ble Justice Amrita Sinha. J. at the Hon'ble High Court.

The matter involves illegal filling up of a water body at Narayanpur, Uttarayan, Ward No.2, Bidhannagar Municipal Corporation.

The District Land & Land Reforms Officer by a letter dated 18th April, 2024 has communicated to the Commissioner, Bidhannagar Municipal Corporation regarding monitoring of the water body to prevent the same from being filled up.

Now during hearing, Learned advocate representing the petitioner submits that the police and the other respondent authorities are not taking proper steps to protect the water body from the hands of the land sharks.

So, the Hon'ble High Court has observed that "For proper identification of the water body which the petitioner alleges to be filled up, let a spot inspection be conducted at the instance of the District Magistrate, Barasat upon prior notice to the petitioner in the presence of the District Land & Land Reforms Officer, the Chief Technical Officer of the State Wetlands Authority, the representatives of the Bidhannagar Municipal Corporation and the representatives of the Department of Fisheries. The Inspector-in-Charge, Narayanpur Police Station shall deploy adequate police force at the time of spot inspection so that no disturbance or obstruction is caused. The report of spot inspection by the District Land & Land Reforms Officer be placed before this Court on the adjourned date. List this matter on 18th June, 2024.

Copy of order dated 16.05.24 may be perused." ( copy enclosed )

*OC Law*

Now in compliance of such High Court Order, Tushar Kanti Sardar, IC, Narayanpur Police Station has made a communication to director of Fisheries to communicate the date and time for such inspection so that they may suitably deploy police protection and make necessary arrangements. The letter was received in the Directorate on 02.06.2024 and further transmitted to this department on 18.06.2024 (copy enclosed).

Hence in view of the above, the undersigned is further directed to inform that, you have been nominated to represent the said committee for inspection of the plots in question. You are also requested to make liaison with Office of District Magistrate, Barasat upon prior notice to the petitioner in the presence of the District Land & Land Reforms Officer, the Chief Technical Officer of the State Wetlands Authority, the representatives of the Bidhannagar Municipal Corporation to fix up a date for joint inspection and accordingly communicate the same to IC, Narayanpur Police Station for necessary arrangement.

Yours faithfully,

*ed*

Sr. Law Officer & E.O. Asst. Secy(law)  
to the Government of West Bengal.

No. 1636 /1(6) -Fish/ FI-37012(15)/7/2024-SECTION(FI)

Dated, Kolkata, the 19<sup>th</sup> June, 2024.

Copy forwarded for necessary action to:

1. The Director of Fisheries, Meen Bhavan, Salt lake.
2. The District Magistrate, Barasat, North 24 PGS
3. The DL & LRO, Barasat, North 24 PGS
4. Chief Technical Officer, State Wetlands Authority
5. The Municipal Commissioner, Bidhannagar Municipal Corporation
6. The Inspector in Charge, Narayanpur Police Station.

*Adarsh*  
Sr. Law Officer & E.O. Asst. Secy(law)  
to the Government of West Bengal.



GOVERNMENT OF WEST BENGAL  
OFFICE OF THE  
DISTRICT LAND & LAND REFORMS OFFICER  
NORTH 24-PARGANAS, BARASAT

Phone No. 033-2584-6301, Email : [dllro.n24pgs@gmail.com](mailto:dllro.n24pgs@gmail.com)

Memo No. F/34/24/3682/L-Cell/L&LR(N)/2024 Dated :- 24/09/2024

To  
The Assistant Director of Fisheries  
North 24 Parganas.

Sub: Regarding determination of the nature of the Narayanpur, Uttarayan  
(Cycle Factory Ground), WARD No. 2, Bidhannagar Municipal Corporation,  
Kolkata- 700136, P.S – Narayanpur, P.O – Rajarhat-Gopalpur, North 24 Pgs.

Ref: i) W.P.A No. 13845 of 2024 in the matter of Narayanpur Pukur Bachao  
Committee –vs- The State of West Bengal & Ors.

ii) Original Application No. 110/2024/EZ (N.G.T)

Apropos the subject and reference above, it has come to the notice that the subject ground have been claimed by the Applicants/Petitioners as water – body and alleged illegal filling up of the same by local anti-social elements.

In view of the above referred cases, the concerned land authorities along with presence of the officials from B.M.C and W.B.P.C.B enquired the matter and found the subject site as inter – alia comprised of plot no. 633/1332 and 628 and neither of the plots are found recorded as water-body. (R.I. enquiry report with sketch map annexed). However, during enquiry, the said plots of land were found as low land filled with 'water hyacinth' and 'Kochu Gachh' and some other portions of the said plots were also found as solid danga land.

Considering the above circumstances, you are requested to ascertain, as being competent authority under West Bengal Inland Fisheries Act. 1984, whether the subject premises or part therein from any water-body capable of being pisciculture and whether water stays over such premises continuously for a period of 6 months or more within a year and report to this end urgently, preferably within 7 working days, as, such determination is required for preparation of a report which is to be filed before the Hon'ble N.G.T before the next date of hearing i.e. 17/10/2024.


District Land & Land Reforms Officer  
North 24 Parganas, at Barasat

Memo No: 3682/1(2)/L-Cell/L&LR(N)/24  
Copy forwarded to:

Date: 24.09.2024

- The C.A to the D.M, North 24 Parganas for kind perusal of D.M, North 24 Parganas.
- B.L & L.R.O, Rajarhat with a direction to assist the officials of the Fisheries Department in identifying the subject premises, if sought for from such end

District Land & Land Reforms Officer  
North 24 Parganas, at Barasat

|  |   |                          |
|--|---|--------------------------|
| Email<br>adf.north24parganas@gmail.com | <br><b>GOVERNMENT OF WEST BENGAL</b><br><b>OFFICE OF THE ASSISTANT DIRECTOR OF FISHERIES</b><br><b>NORTH 24 PARGANAS, MEEN BHAWAN</b><br><b>K.N.C. Road, Barasat, Kolkata-700124</b> | Telephone<br>03325523530 |
|--|---|--------------------------|

Memo No.: 811

Date: 04/10/2024

To  
The Additional District Magistrate,  
&  
District Land & Land Reforms Officer,  
North 24 Parganas, Barasat.

Sub:- Enquiry report regarding nature of Water Body at Narayanpur, Uttarayan (Cycle Factory Ground), Ward No-2, Bidhannagar Municipal Corporation (W.P.A No. 13845 of 2024)


Ref. - Your Memo No. F/34/24/3682/L-Cell/L&LR (N)/2024 Dated 24/09/2024

Sir,

In reference to the above mentioned subject, I would like to inform you that a physical inspection has made on 04/10/2024 by the Fishery Extension Officer, Rajarhat Dev. Block. It is found that water body is semi-derelict in nature and weed infested. Water body is completely choked with algae and different types of aquatic flora. Pisciculture may be possible if proper management is done.

The photograph of the site is enclosed herewith for your kind perusal.

Endo- As stated

Yours faithfully  
  
04/10/2024  
Assistant Director of Fisheries  
North 24 Parganas

Memo No.: 811/1(4)


Date: 04/10/2024

Copy forwarded for information and taking necessary action to:-

1. The Director of Fisheries, Govt. of West Bengal.
2. The District Magistrate, North 24 Parganas.
3. The Addl. District Magistrate (Dev), North 24 Parganas.
4. The Deputy Director of Fisheries, Kolkata Zone.

  
04/10/2024  
Assistant Director of Fisheries  
North 24 Pargana

Type Copy

|   |   |                                  |
|---|---|----------------------------------|
| <p>Email<br/>Adf.north24parganas<br/>@gmail.com</p> | <br><b>GOVERNMENT OF WEST BENGAL</b><br><b>OFFICE OF THE ASSISTANT DIRECTOR OF FISHERIES</b><br><b>NORTH 24 PARGANAS, MEEN BHAWAN</b><br><b>K.N.C. Road, Barasat, Kolkata-700124</b> | <p>Telephone<br/>03325523530</p> |
|---|---|----------------------------------|

Memo No.: 811

Date:04/10/2024

To  
The Additional District Magistrate,  
District Land & Land Reforms Officer,  
North 24 Parganas, Barasat.

&amp;

Sub;- Enquiry report regarding nature of Water Body at Narayanpur,  
Uttarayan (Cycle Factory Ground), Ward No-2, Bidhannagar  
Municipal Corporation (W.P.A. No. 13845 of 2024)

Ref. - Your Memo No. F/34/24/3682/L-Cell/L&LR (N)/2024  
Dated 24/09/2024

Sir,

In reference to the above mentioned subject, I would like to inform you that a physical inspection has made on 04/10/2024 by the Fishery Extension Officer, Rajarhat Dev. Block. It is found that water body is semi-derelict in nature and weed infested. Water body is completely choked with algae and different types of aquatic flora. Pisci-culture may be possible if proper management is done.

The photograph of the site is enclosed herewith for your kind perusal.

Enclo-As stated

Yours faithfully

Sd/-

04/10/2024

Assistant Director of Fisheries  
North 24 Parganas

Memo No.: 811/1(4)

Date:04/10/2024

Copy forwarded for information and taking necessary action to:-

1. The Director of Fisheries, Govt. of West Bengal.
2. The District Magistrate, North 24 Parganas.
3. The Addl District Magistrate (Dev), North 24 Parganas.
4. The Deputy Director of Fisheries, Kolkata Zone.

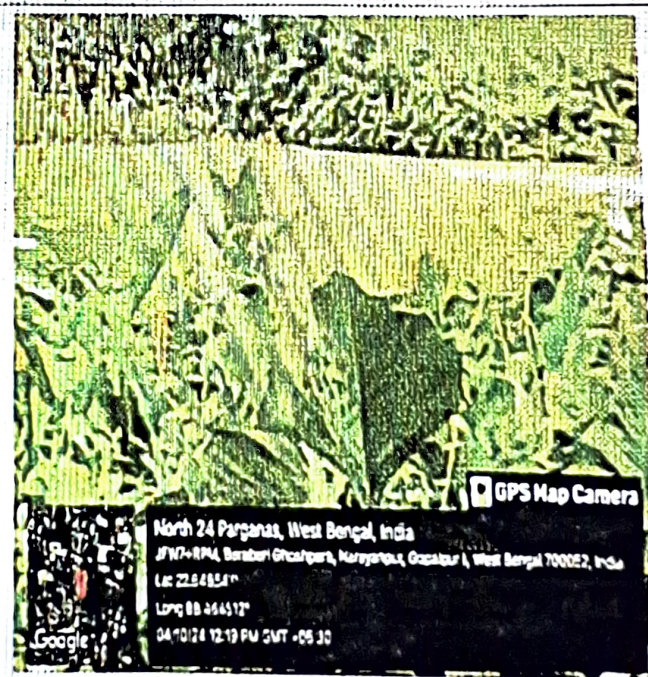
Sd/-

04/10/2024

Assistant Director of Fisheries  
North 24 Parganas

spot enquiry regarding nature of waterbody at Narayanpur under Rajarhat Dev. Block, North 24 Parganas by the Fishery Extension Officer

ENCLOSURE TO ADF, N24 PGS, MEMO NO.811 DATED 04/10/2024

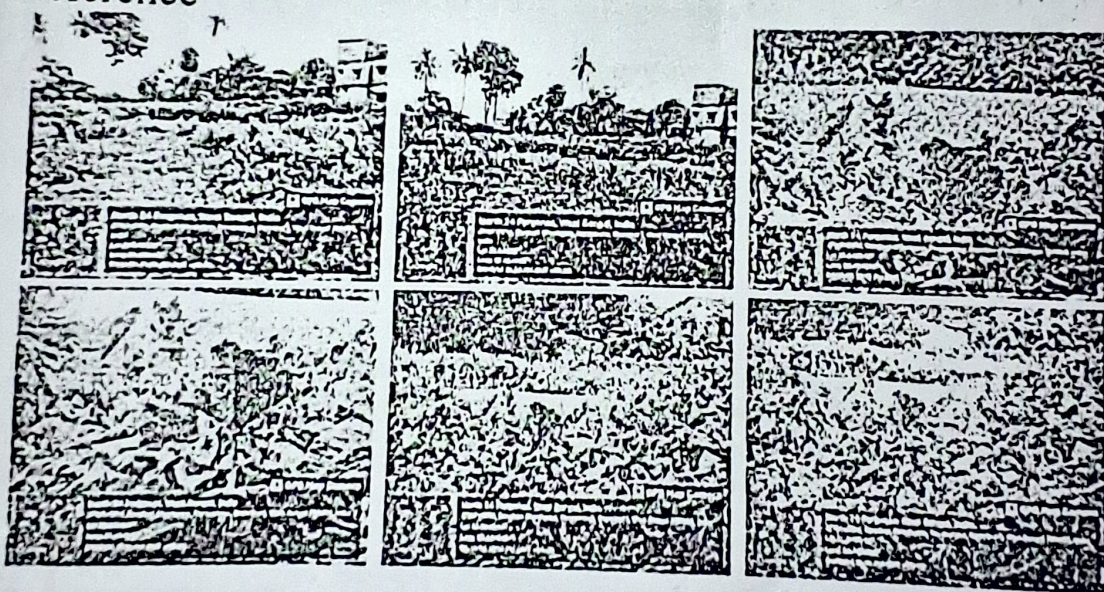


*[Handwritten Signature]*  
 04/10/2024  
 Assistant Director of Fisheries  
 North 24 Parganas

### Enquiry report

As per verbal direction received from Assistant Director of Fishery, North 24 Parganas myself Sri. Samrat Basu, Fishery Extension Officer Rajarhat visited to the spot any my observation are as follows:

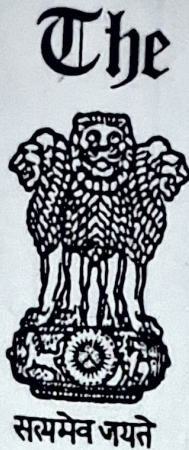
1. The land is located at Narayanpur Uttarayan, Ward No.-2, Bidhannagar Municipal Corporation, Kol-700136, P.O.-Rajarhat Gopalpur, P.S.-Narayanpur, Dist-North24 Parganas.
2. It is found that water body is semi-derelict in nature and weed infested.
3. The water body is completely choked with algae and difference type of aquatic flora.
4. Considering the fact Pisci-culture may be possible if proper management is done.
5. The Photographs of the land is furnished below as ready reference



*Signature*  
06/10/24

Fishery Extension Officer  
Rajarhat Development Block

Kolkata



Gazette

*Extraordinary*  
Published by Authority

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TUESDAY, DECEMBER 26, 2017

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PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL**

Department of Fisheries, Aquaculture, Aquatic Resources & Fishing Harbours,  
I.T. Building (7th & 8th Floor)  
31, G.N. Block, Sector-V, Salt Lake City, Kolkata - 700 091

No. 1748-Fish/C-1/9R-03/2017

Dated, Kolkata, the 20th July, 2017.

**NOTIFICATION**

In exercise of the power conferred by clause (ii) of section 2 of the West Bengal Inland Fisheries Act, 1984 (West Bengal Act XXV of 1984) as subsequently amended (hereinafter referred to as the said Act), and in supersession of all previous notifications in this regard, the Governor is hereby pleased to authorise the following authorities to be the competent authority under the said Act:

- (i) Municipal Commissioner / Commissioner / Executive Officer of Municipal Corporation / Municipalities / Notified area authority within their respective jurisdiction.
- (ii) District Magistrate within their respective revenue districts except the municipal areas mentioned above.

By order of the Governor,

SUNIL KR. GUPTA  
Principal Secretary to the Govt. of West Bengal.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 110/2024/EZ**

Tribunal on its Own Motion  
**Re.:** Illegal water land fill up at BMC Ward No.2,  
Narayanpur, Rajarhat,

..... Applicant(s)

- Versus-

The State of West Bengal & Ors.

...Respondent(s)

**Affidavit on behalf of the instant respondent no. 3 i.e., the District  
Magistrate, North 24 Parganas**

RAJIB RAY  
Advocate  
Bar Association Room No. 13,  
High Court, Calcutta  
Mob-9830132729/7980422764  
Chamber: 28, Fakir Chand Mitra  
Street, Kolkata- 700009.  
Email: rajib.ray23@gmail.com